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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH AT JAIPUR

T.A. No. 2118/86

Date of Order: 21.1.1992

Union of India

Applicant

Mr. G.P. Soral

Counsel for applicant

VERSUS

Suryakant Jha

Respondent

Mr. J.K. Kaushik

Counsel for respondent.

CORAM:

HON'BLE MR. KAUSHAL KUMAR, VICE-CHAIRMAN
HON'BLE MR. GOPAL KRISHNA, MEMBER (JUDICIAL)

MR. KAUSHAL KUMAR, VICE-CHAIRMAN

This is an appeal filed in the Court of District Judge, Kota against the judgment and decree dated 31.8.1991 passed by Munsif and Judicial Magistrate, Kota. This appeal now stands transferred to the Tribunal under section 29(1) of the Administrative Tribunals Act, 1985 and registered as T.A. No. 2118/86. Although many points have been urged in the appeal, the learned counsel Mr. G.P. Soral appearing on behalf of the appellant states that he restircts the appeal only to the change of date from 23rd April, 1968 to 23rd May, 1968 for giving promotion to the respondent in the post of Junior Clerk. The learned counsel for respondent Mr. J.K. Kaushik states that the date 23rd April, 1968 as mentioned in the operative portion of the judgment and decree passed by the learned Munsif and Judicial Magistrate, Kota was an inadvertent error and he does not oppose the date being corrected as stated in the appeal.

Since the other points and contentions raised in the appeal have been given up by the learned counsel for the appealant Shri Soral, the appeal is allowed to the extent

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that the date 23rd April, 1968 in the operative portion of the judgment of the lower Court is corrected to read as 23rd May, 1968. The appeal stands disposed of with the above directions.

Parties to bear their own costs.

(Kaushal Kumar) (Gopal Krishna) Member (J) Vice-Chairman